

[English]

**Mass Transit Rail System In Hyderabad and Secunderabad**

7000. SHRIMATI T. MANEMMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to introduce the Mass Transit Rail System in Hyderabad and Secunderabad in Andhra Pradesh;

(b) if so, the details thereof with cost of

the project; and

(c) the time by which the scheme will be implemented?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Government of Andhra Pradesh appointed M/s Rail India Technical & Economic Services Ltd. (RITES) in March, 1988 to prepare a techno-economic feasibility report for a Mass Transit Rail System. RITES have recommended provision of Light Rail Transit System in three phases:-

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Phase I	:	Balanagar to Khairatabad (9.549Kms) — Cost Rs. 111.41 crores
Phase II	:	Khairatabad to Charminar (7.0 Kms) Cost Rs. 112.25 crores (Approximately))
Phase III	:	Mozamjali Market to Dilsukh Nagar (5.99 Kms) — Cost Rs. 82.92 Crores (Approximately)

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The cost is based on 1988 prices.

The State Government has requested that this project may be considered for funding by the Government of India and also to consider this project for bilateral aid or external aid.

The matter at present stands referred back to the Government of Andhra Pradesh seeking certain clarifications regarding updating of the cost estimates and the figures for financial analysis.

**Complaints Under Consumer Protection Act**

7001. SHRI KAILASH MEGHWAL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) how many complaints have been

filed and disposed under the Consumer Protection Act, 1986 since its inception, State-wise and Year-wise;

(b) whether normal judicial delaying tactics have come in the way of expeditiously disposing of these cases;

(c) whether there is any checks/monitoring to avoid such delays; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) As per information available with the Government, a statement has been prepared and is enclosed.

(b) to (d). The grievance redressal